

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

43

CP No. 548/2001 In
OA No. 2283/1997

New Delhi, this the 30th day of October, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Head Constable Jagpal Singh No. 197/ND
S/o Shri Roop Chand
R/o 583/2, Tilak Nagar, Rohtak
Haryana.

... Applicant

(By Advocates Shri Sachin Chauhan and
Shri Rajeev Kumar)

V E R S U S

Sri R.K. Sharma
Sr. Addl. Commissioner of Police
Armed Police & Training
Headquarters, I.P. Estate, M.S. O. Building
New Delhi.

... Respondent

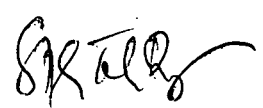
(Shri Amit Rathi, proxy for Shri Devesh
Singh, counsel)

ORDER (ORAL)

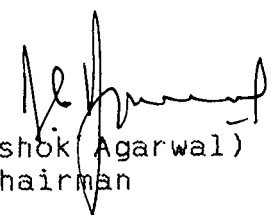
Justice Ashok Agarwal:-

Counsel appearing on behalf of the applicant states that the respondents have, though belatedly, fully complied with the directions issued by the Tribunal on 10.10.2001. Applicant is, in the circumstances, fully satisfied.

Having regard to the aforestated facts, we do not find that any cause now survives to proceed further in the present contempt petition. The same is accordingly dismissed. Notices issued are discharged. No costs.


(S.A.T. Rizvi)
Member (A)

/sns/


(Ashok Agarwal)
Chairman